CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

0A NO. 917/2002

This the 10th day of December, 2002

HON'BLE JUSTICE SH. V.S. AGGARWAL, CHAIRMAN HON'BLE SH. M.P. SINGH, MEMBER (A)

Shri Shiv Nath Yadav S/o Late Shri Suheran Yadav, Mahavir Enclave, Part-III, New Delhi.

Applicant

(By Advocate: Sh. George Paracken)

Versus

- 1. D.D.S.T.
 HQ Delhi Area
 Delhi Cantt
 New Delhi-110010.
- The Commanding Officer, 226 Coy. ASC (Supply) Type 'G' Delhi Cantt-110010.
- M.G. Head Quarters,
 Western Command,
 Chandi Mandir.
- 4. Captain G.S.Mann
 Administrative Officer,
 226 Coy. ASC (Supply)
 Type 'G'
 Delhi Cantt-110010.
- 5. JCO Suresh Kumar Sharma 226 Coy. ASC (Supply) Type 'G' Delhi Cantt-110010. Respondents

(By Advocate: Mrs. Promila Safaya)

ORDER (ORAL)

Justice Sh. V.S.Aggarwal,

During the course of submissions, learned counsel for the applicant pointed that the applicant is being prevented from discharging his duties and entering premises 226, Coy ASC (Supply), Delhi Cantt. Respondents' counsel rebutted the said assertion and stated that it is incorrect and if the applicant reports for duty he will be allowed to enter and work.

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- 2. At this stage, therefore, when the other relief is not pressed, we dispose of the present application with the directions that the respondents would permit the applicant to enter the above said premises and to discharge his duties.
- 3. With these directions, application is disposed of.

M.P. SINGH) Member (A) (V.S. AGGARWAL)
Chairman

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